

Notice under section 30 of the Land Acquisition Act, 1894. (Rule 652)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

Land Acquisition Reference No. of 19 .

Case No.

In the matter of the Land Acquisition Act, 1894. -

Cause in the matter of

(a) Insert here the name of the Collector as defined in Section 3(c) of the Land Acquisition Act, 1894.

(a)

and

(b)

Claimants.

To

(b) Insert the names of the parties interested.

(b)

..... Claimants.

Whereas by notification published in the Maharashtra Government Gazette of the day of 19 , Part I, at pages it was declared that certain land was required to be taken by Government at the expense of
.....
.....

the said land being described as follows :-

.....
.....
.....
.....

And whereas on the day of 19

(c) Insert here the name of the Collector as defined in section 3(c) of the Land Acquisition Act, 1894.

(c)

has made a reference under section 30 of the Land Acquisition Act, 1894, relating to the apportionment of the amount of compensation settled by him and/or as to the persons to whom the same or any part thereof is payable;

Now Take Notice that this Court will on the day of 19 at 11 O'clock in the forenoon proceed to determine the said reference and you are hereby directed to appear on the said date and at the said time either in person or by and person entitled to practise in any Civil Court in the State and to produce such evidence as you intend to rely upon in the matter.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for